

C-IV

5

10.12.2003

MA 2584/2003 in OA 3175/2002

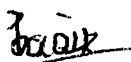
Present: Shri U.Srivastava for Shri D.P. Sharma,
counsel for original applicant

Shri S.M.Arif, counsel for original respondents

MA 2584/2003

Shri S.M.Arif, learned counsel contends that this MA has been filed by the respondents to bring it to the Tribunal's notice that the order passed by the Tribunal in OA-3175/2002 has since been complied with and also to bring on record the compliance thereof. Though, I do not find the reason behind the filing of such an MA but at the request of learned counsel, the factum of compliance be brought on record.

MA-2584/2003 is accordingly disposed of.


(S. K. Naik)
Member (A)

/sunil/